# GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

## RAJYA SABHA

## **UNSTARRED QUESTION NO -780**

ANSWERED ON - 08/02/2023

#### LEGAL STATUS OF SAFAI KARMACHARIS

780. SHRI SANDOSH KUMAR P

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the legal status of Safai Karmacharis in the country;
- (b) the total number of Safai Karmacharis identified by the National Commission for Safai Karmacharis;
- (c) whether the Commission is planning to submit the latest report of the status of Safai Karmacharis; and
- (d) whether the Ministry is planning to convert the status of the Commission into a Statutory body?

#### **ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) Definition of safai karamchari as per National Commission of Safai Karamcharis Act, 1993 is "Safai Karamchari" means a person engaged in or employed for, manually carrying human excreta or any sanitation work". This act has since lapsed in 2004 and there has been considerable changes in the activities/status of safai karamcharis.

Definition of safai karamcharis as per Article of Association of National Safai Karamcharis Finance and Development Corporation is "Safai Karamchari" means a person, including his/her dependents, engaged in or employed for any sanitation work and includes waste pickers, but excludes domestic worker and manual scavengers.

- (b) As per mandate of National Commission for Safai Karamcharis identification of safai karamcharis has not to be done by them. Sanitation is a state subject and no central data is maintained in this regard.
- (c) Commission submits its Annual Report on status of safai karamaharis and recommends to take necessary action for welfare of safai karamacharis by State and Central Government.
- (d) There is no such proposal for converting the Commission into a Statutory body.

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